

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.**

**ORIGINAL APPLICATION NO. 564 OF 2001
Dated, Cuttack the 21st Day of June, 2002**

**Shri Parsuram Mohapatra,
Ex-Sr. Goods Guard (Railway)
S.E. Railways**

... Applicant

VERSUS

Union of India and others ... Respondents

(FOR INSTRUCTIONS)

**1. Whether it be referred to
Reporters or not ?** Yes.

**2. Whether it be circulated to
all the Benches of the Central
Administrative Tribunal or not?** No.

Suba
21/06/2002
(M. R. MOHANTY)
MEMBER (JUDICIAL)

8
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CORAM

HON'BLE MR. MANORANJAN MOHANTY, MEMBER (JUDICIAL)

Shri Parsuram Mohapatra,
S/o: Late Manindramohan Mohapatra,
Sr.Goods Guard (Retired), S.E.Railway
At : Talatelenga Bazar(Hazari Lane),
PO : Telenga Bazar,Cuttack-9.

... Applicant

By the Advocate

... M/s A.K.Mohapatra,
K.N.Parida, M.R.Mishra
R.K.Mohanty, N.C.Raul.

VERSUS

1. Union of India represented through General Manager, South Eastern Railways, Garden Reach, Kolkata-43.
2. Financial Adviser and Chief Accounts Officer(Pension) S.E.Railway, Garden Reach, Kolkata-43.
3. The Manager, State Bank of India, Main Branch, Collectorate Compound, Cuttack-2.
4. Divisional Railway Manager, S.E.Railway, Jatni, Khurda Road, Khurda.

... Respondents

By the Advocates

.. M/s P.K.Mishra, B.K.Bewa,
A.K.Panda, P.V.Ram Das,
P.V.Balakrishna.

O R D E R

MR. M.R. MOHANTY, MEMBER (JUDICIAL):- Non-payment of Medical allowances at the rate of Rs.100/- per month to the Retired Railway employee (Applicant) is the subject matter of grievances in this Original Application.

14
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It is the case of the Railways that the places where Railway has got Hospitals, the retired Railway employees of that locality are not being paid Medical allowances and since the Applicant is stationed at Cuttack (after his retirement) and since a Railway Dispensary is located at Cuttack; the fixed medical re-imbursement of Rs.100/- per month is not being paid to him. In reply to this, the Advocate for the Applicant points out that the Applicant has got certain old age ailments for which adequate treatment is not available in Railway Medical Dispensary located at Cuttack and, therefore, he should be paid fixed medical re-imbursements. The Advocate for the Applicant has also pointed out that several other retired Railway employees, being stationed at Cuttack are also being paid fixed medical re-imbursement of Rs.100/- per month and, to illustrate, the Advocate for the Applicant has pointed out that one Dr. G.C.Das, a retired Railway employee, is drawing fixed monthly medical re-imbursement from Tulsipur Branch of State Bank of India although said Dr. G.C.Das is ordinarily residing at Cuttack town.

Heard the learned Counsel for the Applicant, Mr. P.K.Mishra, learned Counsel for the Railways and Mr. P.V.Ramdas, learned Counsel for the State Bank of India. Authorities/Respondents should keep in mind that simply because the Railways are maintaining a Medical Dispensary at Cuttack, it may not be catering all the needs of the old age ailments of the Retired Railway employees and, therefore, they need give due consideration to the

4

10
to the claim of the Applicant and while giving consideration to that, the Railway administration/Respondents should take note of the certificate under Annexure-1 which shows that the Applicant is not getting relief/service from the Railway Dispensary at Cuttack. On making necessary verifications, the Respondents (Railway authorities) should grant necessary relief to the Applicant as due and admissible under the rules. This Original Application is accordingly disposed-of; with further direction to the Railways to verify as to whether Dr.G.C.Das. is at all being paid fixed medical re-imbursement, being stationed at Cuttack, and, ~~where~~ if that is so, without discriminating the Applicant, he should be paid the fixed Medical re-imbursement at the rate of Rs.100/- per month within a period of three months from the date of receipt of copies of this order.

Manoranjan Mohanty
21/06/2002
(MANAORANJAN MOHANTY)
MEMBER (JUDICIAL)